

FIR No. 18/2009
PS Mayur Vihar
State vs. Vicky @ Gopal

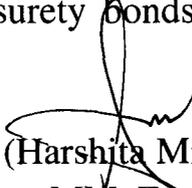
10.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

Pr :- None for the State.

None for the accused.

Bail bonds and surety bonds were furnished on behalf of the accused on 02.07.2020 and the IO was directed to verify the address of the surety by 03.07.2020. IO had filed an adverse report and accused has not been appearing in court with his surety. His surety bonds and bail bonds stand rejected.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
10.07.2020

FIR No. 322/2020
PS Mayur Vihar
U/s 308/34 IPC
State vs. Sonu

10.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

Pr :- None for the State.

Sh. Pankaj Bhushan, Ld. Counsel for the accused.

Letter seeking clarification regarding father's name of the accused Sonu received from concerned Jail Superintendent. According to the Jail Superintendent, father's name of the accused as mentioned in the custody warrants is Hari, while in the release warrants sent, the same is shown as Harish.

Ld. Counsel for the accused submits that inadvertently, the name Hari was mentioned in the custody warrants of the accused. He submits that all other documents issued in the name of the accused carry the name of his father as Harish. He submits that the same be corrected in the records. He further submits that the address of the accused is otherwise the same in both the custody warrants and the release warrants.

In light of the submissions made, it appears that inadvertently, the incorrect name of the father of the accused has been mentioned in the custody warrants. Same be corrected after taking a written acknowledgment from the accused at the time of his release. The copy of the written acknowledgment be forwarded to the court as well. Accused be released, if not needed in any other case.

Copy of this order be sent to the Jail Superintendent concerned for necessary compliance and be also given dasti to counsel for the accused.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
10.07.2020

FIR No. 387/19
PS Geeta Colony
State vs. Shivam @ Mannu Saras

10.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

Pr :- None for the State.

Sh. Siddhartha Singh, Ld. Counsel for the accused.

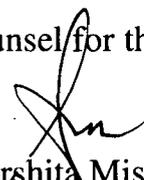
Bail bonds and surety bonds were furnished on behalf of the accused on 14.06.2020 and the same were accepted till 23.06.2020. IO had been directed to verify the address of the accused and his surety. IO had filed an adverse report after 23.06.2020 stating that the address of the surety was not verified. Thereafter, on 24.06.2020, the matter was kept for consideration on receipt of IO's report. Accused and his surety did not appear on 28.06.2020 and thereafter on 06.07.2020. Ld. Counsel for the accused submits that he had duly intimated him about the date of hearing and despite that the accused has not appeared. In these circumstances, bail bonds and surety bonds stand rejected.

Issue NBWs against the accused (to be executable through DCP concerned), returnable for 22.07.2020.

Notice be also issued to Mr. Lalit Kumar, surety of the accused (to be served through DCP concerned), returnable for 22.07.2020.

Intimation be also sent to the Transport Authorities regarding the vehicle of the surety of the accused (bearing no. UP-14CH-8613) in the present matter.

Copy of this order be given dasti to the counsel for the accused.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
10.07.2020

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FIR No. 0026/19
PS Kalyanpuri
State vs. Tasleem

10.07.2020

Normal functioning of subordinate courts is suspended till 15.07.2020 in light of Covid pandemic.

This is a bail application u/s 437 Cr.P.C moved on behalf of the accused Tasleem.

Pr :- None for the State.

Sh. A. S. Khan, Ld. Counsel for the accused Tasleem.

IO is absent.

Reply of IO to the bail application has been received. Same is perused.

Submissions heard. Record perused.

Ld. Counsel for the accused Tasleem submits that the accused Tasleem is in JC since 06.03.2020 and he has been falsely implicated in the present case. He submits that the accused undertakes to join the investigation as and when directed by the IO. Ld. Counsel for the accused submits that the accused is ready to furnish reliable surety. Ld. Counsel for the accused also submits that the co-accused Israil has already been released on bail in this case.

Considering the period of incarceration already undergone by the accused / applicant and co-accused being granted bail, this court deems it fit to enlarge the accused Tasleem on bail on furnishing of his bail bonds and surety bonds in sum of Rs. 10,000/- each subject to the following conditions:-

1) That he shall not indulge in commission of any similar or other offence upon his release;



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- 2) That he shall not tamper with evidence in any manner and shall not make any inducement, threat or promise to any witnesses involved in this case; and
- 3) That he shall furnish his complete residential address and intimate the court if an when there is any change of address.

In case any breach of bail conditions is reported, IO is directed to move an application for cancellation of bail of the accused.

Application is disposed off.

Copy of this order be sent to Jail Superintendent concerned for information and compliance and be also given dasti to the Ld. Counsel for the accused.


(Harshita Mishra)
Duty MM, East District,
KKD Courts, Delhi,
10.07.2020